

**BENCH-I**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

T.P. No 256/KB/2017  
C.P. No. 213/2016

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company		Peasons Private Ltd. & Ors.	
Under Section		391(2) & 394	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. NIRMALYA DASGUPTA, Adv.
2. MR. DEBANATH DEY, Adv.
3. MR. J. PATNAIK, P.C.S.
4. MS. TIANLA  
Dy. Director

} For Petitioner  
o/o RDCER)  
Ministry of  
Corporate Affairs

*[Signature]*  
Adv.  
15/11/2017

*[Signature]*  
15/11/17

**ORDER**

Ld. Counsel for the petitioners and Ms. Tianla, Dy. Director from the O/o the Regional Director, Eastern Region, Kolkata representing Central Govt. are present.

This petition has been filed u/s. 391(2) and 394 of the Companies, Act, 1956 before the Hon'ble Calcutta High Court and thereafter transferred to NCLT.



Petitioners are directed to file two additional copies of petition. Central Govt. has filed affidavit-in-reply, which may be taken on record. Ld. Counsel for the petitioner made a request that time may be given for filing reply against the objection raised by the Central Government. Prayer is allowed.

List on 04/01/2018.

8d

(Jinan K.R.)  
Member (J)

8d

(Vijai Pratap Singh)  
Member (J)